#### **GOVERNMENT OF INDIA**

### **MINISTRY OF EXTERNAL AFFAIRS**

#### **LOK SABHA**

## **UNSTARRED QUESTION NO- 1103**

#### **ANSWERED ON- 05/12/2025**

## **REVOCATION OF SANCTIONS WAIVER ON CHABAHAR PORT**

# 1103. SHRI S JAGATHRATCHAKAN

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Government is aware of the recent revocation of waiver exemption issued earlier under the Iran Freedom and Counter-Proliferation Act by the United States of America;
- (b) if so, the economical and political implications of the revocation by the U.S.A.;
- (c) the total amount invested in the Chabahar port by India since 2018; and
- (d) whether the Government has taken any adequate measures to overcome the revocation of the waiver exemption?

# **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH)

(a to d) Yes Sir. On 4th February 2025, the U.S. Administration through its National Security Presidential Memorandum [NSPM-2] mandated the U.S. Secretary of State to modify or rescind sanctions waivers, particularly those that provide Iran any degree of economic or financial relief, including those related to Iran's Chabahar port project. As a follow up to the NSPM-2, on 16 September 2025, the U.S. State Department revoked the 2018 waiver, effective since 29 September 2025.

Government of India had invested nearly USD 120 million for the supply of equipment for the port, which was instrumental in providing humanitarian and other types of emergency assistance to Afghanistan.

Following India's representation, the U.S. Department of the Treasury on 28<sup>th</sup> October 2025 issued a Letter stating that activities at the Chabahar Port will not be exposed to U.S. sanctions till 26 April 2026.

The Government of India remains engaged with the U.S. State

Department and Treasury in working out this arrangement.

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